

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. R.P.94/91 198
LA-No. in

O.A.922/91

DATE OF DECISION 30.4.92

K.Srinivasan Petitioner

Mr.P.V.Ravindra Kumar Advocate for the Petitioner(s)

Versus
The General Manager, S.C.Railway,
Railnilayam, Sec.bnd and another.

Respondent

Mr.N.V.Ramana, Addl.CGSC Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.BALASUBRAMANIAN, MEMBER (ADMN.)

The Hon'ble Mr. T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

(HRBS)
M(A)

(HTCSR)
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

R.P.94/91
in
O.A.922/91

Date of order: 30.4.1992

BETWEEN:

K.Srinivasan

.. Applicant.

A N D

1. The General Manager,
S.C.Railway,
Railnilayam,
Secunderabad.
2. The Chief Personnel Officer,
S.C.Railway, Secunderabad. .. Respondents.

Counsel for the Applicant

.. Mr.P.V.Ravindra Kumar

Counsel for the Respondents

.. Mr.N.V.Ramana, Addl.CGSC

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri R.Balasubramanian, Member (Admn.)).

.. 2 ..

When this case was called today there was no representation from the applicant side, although by our order dated 23.4.92 the case was specifically posted for rejection today for default. Shri N.V.Ramana, learned counsel for the respondents is present. Heard. The OA was rejected on grounds of limitation vide our order dated 21.10.91 against which the present R.P. is filed. No error apparent in the decision taken is pointed out in this Review Petition and we therefore dismiss the same with no order as to costs.

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (Admn.)

T.C.R.
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 30th April, 1992

(Dictated in the Open Court)

Dy. Registrar (J)

J.S.92

To

1. The General Manager, S.C.Rly,
Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly, Secunderabad.
3. One copy to Mr.P.V.Ravendra Kumar, Advocate
1-1-261/18, Chikkadapally, Hyderabad.
4. One copy to Mr.N.V.Ramana, AG for Rlys, CAT.Hyd
5. One spare copy.

sd

pvm.

21/4/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

$V_r C_s$

AND

THE HON'BLE MR. R. BALASUBRAMANTAN: M(z)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
MEMBER (JUDI.)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDI.)

Dated: 30- 4 -1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No. 94 91

in

O.A.No. 92491

T.A. No.

(W. P. No.)

Admitted and interim directions issued

Disposed of with directions

RP Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.

Authorised by the **Armed Tribunal**
LETTERBOOK
Date **1915** **8/8/15**
ARMED BRANCH